

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
New Delhi

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PRINCIPAL BENCH – COURT NO. 4

**Service Tax Appeal No. 53490 Of 2018**

[Arising out of OIA No. 73(AK)ST/JPR/2017 dated 06.04.2018 passed by the Commissioner (Appeals) of Central Excise, CGST, Jaipur]

**M/s Ghewar Chand Vinod Kumar Jain** : **Appellant (s)**  
(D-64, Chandpole Anaj Mandi, Jaipur, Rajasthan-302001)

Vs

**Commissioner of Central Goods and Service : Respondent (s)**  
**Tax and Central Excise, Jaipur-I**  
NCR Building, Statute Circle, C-Scheme, Jaipur Rajasthan

APPEARANCE:

Shri Alok Kumar Kothari, Advocate for the Appellant  
Shri Harshvardhan, Authorised Representative for the Respondent

**CORAM :**  
**HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)**  
**HON'BLE MRS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)**

**FINAL ORDER No. 55472/2024**

Date of Hearing: 21.03.2024

Date of Decision: 21.03.2024

**DR. RACHNA GUPTA**

Learned Counsel has placed on record the copy of the discharge certificates in the SVLDRS Form-4 and Form-1. Learned Authorized Representative has also acknowledged the same.

2. In view thereof and in view of the intent of Sabka Viswas (Legacy Dispute Resolution) Scheme, 2019 the present appeal is hereby dismissed as deemed withdrawn.

*(Dictated & pronounced in the Court)*

**(Dr. RACHNA GUPTA)**  
MEMBER (JUDICIAL)

**(HEMAMBIKA R. PRIYA)**  
MEMBER (TECHNICAL)